CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated: Ik-1-66

APPLICATION NO	754 •	/87(F)
W.P. NO.		

Applicant

Respondent

Shri V.K. Narasimhan

V/s The Secy, M/o Defence & 3 Ors

To

- 1. Shri V.K. Narasimhan 15, VII Cross Prasantha Nagar Near MRHB Colony Bangalors - 560 079
- 2. The Secretary Ministry of Defence South Block New Delhi - 110 011
- 3. The Secretary Ministry of Home Affairs Department of personnel Administration New Delhi - 110 001
- 4. The Commanding Officer
 No. 26 Equipment Depot, Air Force
 Vimanapura
 Bangalore 560 017
- 5. The Air Officer Commanding -in-Chief HQ Maintenance Command, IAF Vayu Sana Nagar Nagpur (Maharashtra)
- 6. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/INDEPROPRED Passed by this Tribunal in the above said application on 11-1-88

Diary No. 1635 | CR | S8

Date: 19-1-88

DEPUTY REGISTRAR

Encl : As above

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CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 11TH DAY OF JANUARY, 1988

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and

Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 754/1987

Shri V.K. Narasimhan, Pay Accounts No.16429, Senior Store-Keeper, Equipment Depot, Air Force, Bangalore-17.

Applicant.

V .

- Union of India, (represented by Secretary,)M/o Defence, New Delhi.
- The Secretary, Ministry of Home Affairs, and Personnel Administration, New Delhi.
- Commanding Officer, No.26 Equipment Depot, Air Force, Vimanapura, Bangalore17.
- Air-officer-Commanding-in-chief, Maintenance command, Airforce, Nagpur, Maharashtra State.

Respondents.

(Shri M. Vasudeva Rao, C.G.A.S.C.)

This application having come up for hearing to-day, Vice-Chairman made the following:

DRDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 (the Act).

2. The applicant who was working as a Senior Stores Keeper ('SSK') in the office of Commanding Officer, 26 Equipment Depot, Air Force, Bangalore (Respondent 3) has

sought for more than one direction in relation to an bon 4-8-1984 A order made against him which he however claims to have been made on 1.10.1983 by the Commanding Officer and Disciplinary Authority ('DA').

- 3. Shri V.K. Narasimhan, the applicant, who appeared in person stated that he had since been compulsorily retired from service from 21.9.1987, against which he had filed a departmental appeal which is still pending disposal. We are not really concerned in this application with the same and therefore, we refrain to state anything on the same.
- 4. Whatever be the date on which the punishment of 'Censure' had been made on which we express no opinion, it is even now open to the applicant to challenge the same in an appeal under the Central Civil Services (Classification, Control and Appeal) Rules, 1965 ('the Rules') with an application for condonation of delay in filing the appeal. When an application for condonation of delay is filed the competent appellate authority is bound to consider and dispose of the same in accordance with law. We have no doubt that he will do so. With these observations only, we dispose of this application. But in the circumstances of the case we direct the parties to bear their own costs.

Vice-Chairman 11

Sal-Member (A) / "./.88

. True Copy -

bsv/Mrv.

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